

[English]

Maharashtra-Karnataka Boundary Issue

3876. SHRI SUDHIR SAWANT :

SHRI RAM KAPSE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the present status of the Maharashtra-Karnataka boundary dispute; and

(b) the steps so far taken by the Government for solution of the dispute?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b) The boundary dispute between Maharashtra and Karnataka has been pending ever since the reorganisation of States in 1956. The Government of India had appointed the Mahajan Commission to look into this issue and it gave its recommendations in 1967 which were accepted by Karnataka in toto whereas the Government of Maharashtra rejected them. These divergent stands are persisting.

The Government of India is of the view that the dispute has to be resolved primarily by the two State Governments concerned through discussions and mutual accommodation, and it would be glad to render necessary assistance to the State Governments concerned in this regard.

Expansion of Panipat Refinery

3877. SHRI V. SREENIVASA PRASAD : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have taken a decision to enhance the capacity of Panipat refinery;

(b) if so, the existing refining capacity of the said refinery and its estimated capacity after expansion;

(c) the allocations made for enhancing the refining capacity; and

(d) the time by which the task of expanding capacity of the refinery is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d) Presently, approved capacity of the refinery is 6 MMTPA. IOC has submitted a proposal for further expansion of the capacity of the refinery by 3.0 MMTPA. The proposal is under process for 1st stage approval and preparation of detailed feasibility report.

The details of the cost estimates, allocation and completion schedule etc., would be known only on the completion of the detailed feasibility report.

Amendment in Criminal Procedure Code, 1993

3878. SHRI KASHIRAM RANA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government have been drawn to a news-item under the heading 'high bail bonds keep undertrials behind bars' appeared in the Times of India dated November 13, 1995;

(b) if so, the reaction of the Government thereon; and

(c) whether the Government propose to amend the Criminal Procedure code, 1993 for enhancing the amount of Rs.250/- to 1000/- or any other higher amount for compounding the bail where the prisoners is unable to pay in view of the devaluation of rupee as compared to the value in the year 1973 when the Act was passed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) Yes, Sir.

(b) and (c) The Code of Criminal Procedure (Amendment) Bill, 1994 introduced in the Rajya Sabha on 9.5.1994, inter-alia contains a provision for enhancement of the amount of Rs.250/- to Rs.2000/-.

Development Plan in Telecom Sector

3879. SHRI RAM VILAS PASWAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the plan chalked out for the development as well as expansion of telecom network in each State during each of the next three years;

(b) the financial institutions from where the funds required for this plan are proposed to be received; and

(c) the names of the countries/foreign companies who will assist in the implementation of this plan?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The Annual Plan for the department of telecommunications for the year 1996-97 for the development as well as expansion of Telecom Network for the whole country has been submitted to Planning Commission for approval. Plans beyond 1996-97 have not been finalised.

(b) The plan will largely be financed by internal resources of Department of Telecommunications. When bond finance is raised in 1996-97 to supplement the internal resources, financial institutions such as UTI may subscribe to the bonds.

(c) So far Government of France and ADB have offered assistance in the development plans.

[Translation]

Declaration of Backward Areas

3880. SHRIMATI SHEELA GAUTAM : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :